

FORM G (ADDENDUM)
INVITATION FOR EXPRESSION OF INTEREST FOR
JAISUBA AGRO PRODUCTS PRIVATE LIMITED
 OPERATING IN THE BUSINESS OF PROCESSING OF DAIRY PRODUCTS

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor (CD) along with PAN & CIN/ LLP No.	Jaisuba Agro Products Private Limited CIN: U15400TZ2020PTC034151 PAN: AAECJ8659D
2.	Address of the registered office	No.3/4,5 DGL Road Salai Pudur, Oddanchatram, Dindigul, Tamil Nadu – 624619
3.	URL of website	NIL
4.	Details of place where majority of fixed assets are located	SF.No.229/1A, 1B and 1C, Veerakkal Village, Athoor Taluk, Dindigul, Tamil Nadu. (Assets of the CD and personal guarantors are being clubbed under Sec.28A of IBC for the purpose of inviting resolution plans).
5.	Installed capacity of main products/ services	Approximately 80,000 Litres per day. (Subject to verification).
6.	Quantity and value of main products/ services sold in last financial year	Revenue in FY 2022-23: Rs.89.64 Crores. Financial Data for subsequent periods not made available.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	By email to Resolution Professional Email Id: jaisuba.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Detailed EOI along with documents to be submitted can be obtained by sending email to Resolution Professional Email Id: jaisuba.cirp@gmail.com
10.	Last date for receipt of expression of interest	06.10.2026 (revised)
11.	Date of issue of provisional list of prospective resolution applicants	11.10.2026 (revised)
12.	Last date for submission of objections to provisional list	16.10.2026 (revised)



13.	Date of issue of final list of prospective resolution applicants	18.10.2026 (revised)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18.10.2026 (revised)
15.	Last date for submission of resolution plans	17.11.2026 (revised)
16.	Process email id to submit Expression of Interest	jaisuba.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Corporate Debtor is an MSME Unit Registration No. UDYAM-TN-06-0002076



[Signature]
29/9/26

S Rajendran

Resolution Professional

Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241

Authorisation for Assignment valid upto 31st December 2026

Registered Address: 2nd Floor, Hari Krupa, 71/1,
Mc Nicholas Road, (off Poonamallee High Road)

Chetpet, Chennai - 600 031

Email ID: jaisuba.cirp@gmail.com

Contact No: 8939707209 (Contact Person - D Gopinath)

Date: 29.09.2026

Place: Chennai

SPACEX ROCKET DEPLOYS STARLINK SATELLITES

Starship in orbit for first time despite losing one engine

JOEY ROULETTE
Texas (US), September 28

SPACEX'S NEXT-GENERATION STARSHIP rocket reached orbit for the first time on Monday despite having one of its engines down, overcoming this hitch mid-flight to deploy the first batch of new Starlink satellites as Elon Musk's company plans to put the vehicle into routine use starting later this year.

The uncrewed 40-story-tall vehicle, consisting of a Super Heavy booster rocket topped by the main upper-stage Starship vessel, thundered off its launch pad from SpaceX's Starbase complex along the Gulf of Mexico near Brownsville. The Super Heavy booster lofted the Starship upper stage into space before returning itself to Gulf waters for an engine-controlled splashdown, following hard landings for the booster on two previous missions. Upon reaching space, one of Starship's three main engines shut down earlier than planned, a development that led SpaceX spokesperson Dan Huot to announce on the company's live stream of the mission that the craft would be unable to reach orbit. "The team has made the call not to commit to orbit," Huot said.

But Huot reversed course minutes later after an update from engineers confirmed that the craft could still attempt an engine firing that would boost it into orbit, which Starship successfully did minutes later. Once in orbit, Starship began deploying 26 next-generation Starlink satellites one by one at a planned altitude of roughly 269 km (161 miles).

Starship, built to launch SpaceX's Starlink satellites more frequently and carry future Nasa missions to the moon, was expected to com-



The SpaceX Starship and Super Heavy v3 Booster lift off on its 14th test flight from Starbase, Texas, on Monday. Starship is built to carry future Nasa missions to the moon

plete six Earth orbits during a 10-hour voyage — its longest yet — before splashing down in the Pacific Ocean west of Chile.

Reaching orbit, a primary benchmark for any new rocket designed to deliver payloads to space, has been a long-delayed feat for Starship, which Musk once predicted would be achieved in 2022, to be followed by satellite deployments in 2023. Since 2023, however, all 13 of Starship's previous test flights have been limited to suborbital space, despite a nearly decade-long development campaign that has cost SpaceX more than \$15 billion to date. Musk has said he envisions ultimately flying hun-

dreds or thousands of Starships a year, a launch pace unprecedented in the space industry.

Monday's voyage technically counts as the 14th test flight of Starship. But it nonetheless is carrying the group of new Starlink internet satellites potentially worth millions of dollars, the first orbital payload for Starship. Analysts estimate Monday's launch of SpaceX's new V3 Starlink satellites equals hundreds of millions of dollars in projected revenue for the company's Starlink unit, based on the network's added customer capacity — underscoring Starship's fundamental role in serving the company's profit nucleus. —REUTERS

India's first orbital computing satellite set for launch

INDIAN SPACE STARTUP TakeMe2Space plans to launch what it describes as the country's first orbital computing satellite aboard a SpaceX rocket on October 1, seeking to process data in orbit rather than transmit raw information back to Earth. The company's MOI-1A spacecraft, a sub-50 kg satellite carrying Nvidia Orin NX edge-computing processors, is scheduled to fly on SpaceX's Transporter-18 rideshare mission.

TakeMe2Space said on Monday it has signed 23 customers for the mission, including geographic information system companies and educational institutions. Commercial users span agriculture, mining, supply-chain management and insurance, Founder and CEO Ronak Samantray said. US-based space data analytics firm Little Place Labs is among its customers. Customers will be able to upload containerised AI models to the satellite, which can process data as it passes over a specified area and transmit the analysis to Earth, rather than the full underlying dataset, Samantray said.

It also aims to offer cold storage in orbit for critical data, targeting financial services and defence customers seeking an additional backup location beyond terrestrial cloud providers. —REUTERS



(Clockwise from left) Vithya Ramraj celebrates after winning bronze medal in women's 400-metre hurdles and in the process breaking PT Usha's over four-decade-old national record; long-distance runner Gulveer Singh after securing the silver in men's 1,500 metres; and shooter Esha Singh poses after winning silver medal in women's 25-metre pistol event on Monday

India shine at athletics arena

● Eight-medal haul takes tally to 45 at 20th Asian Games

PHILEM DIPAK SINGH & AJAI MASAND
Nagoya (Japan), September 28

GOLD PROVED OUT of bounds but medals poured in for India at the athletics arena with almost every event on schedule fetching a podium finish while pistol shooter Esha Singh's tenacity prevented a washout at the ranges on a rain-soaked day at the Asian Games here.

On the ninth day of competitions, the track and field contingent delivered its best performance of the Games so far, clinching three silver and three bronze medals to take centre-stage and push India's overall tally to 45 — four gold, 20 silver, 21 bronze. The country's placed just outside the top 10, something that has remained consistent since the start of the Games.

India pulled off a double podium in men's javelin throw with Yashvir Singh (85.72 metres) and Rohit Yadav (84.35m) clinching a silver-bronze finish, outperforming reigning Olympic champion Arshad Nadeem (80.29m), who finished fourth. The duo's fine show made up for the injury-forced absence of two-time Olympic medallist Neeraj Chopra. The gold was expectedly grabbed by in-form Sri Lankan Rumesh Pathiraje (88.55m). The other highlights for



Yashvir Singh (left) and Rohit Yadav after winning silver and bronze medals, respectively, in javelin throw on Monday

India were seasoned long jumper Murali Shreshankar, who successfully pulled off a second consecutive Asiad silver with an 8.07m effort, and distance runner Gulveer Singh, whose rampaging form translated into a second-place finish in men's 1,500m.

This was after Esha's inspiring grit fetched her a silver in the women's individual 25m pistol at the shooting range during the morning action.

Gulveer, who has already claimed the 10,000m silver, added another one to his kitty with a personal best timing of 3:36.72sec in the men's 1,500m competition.

Kurash player Picky Balhara threw up a pleasant surprise medal. Ramraj clocked 54.75sec, bettering Usha's 55.42sec established at the 1984 Los Angeles Olympics. In women's 5,000m race Parul Chaudhary could not defend her gold but did manage to end inside the medal bracket, clocking 15:14.61sec for a bronze.



In the boxing ring, Olympic bronze-medallist Lovlina Borgohain (75kg), Priya Chhanghas (60kg) and Kapil Pokhriya (90kg) delivered trademark assured performances to sail into semifinals and be assured of bronze, joining three others in the medal rounds. Among the shockers was defending women's individual compound archery champion Jyothi Surekha Vennam's pre-quarter-final exit, landing another blow to a largely underwhelming campaign so far. Another defending champion who failed to protect his crown was Avinash Sable in the men's 3000m steeplechase competition. The injury-scarred runner ended fifth despite a season's best effort of 8:21.67sec. Also, the embattled Manu Bhaker signed off without a medal after failing to come good in either the team or the individual 25m women's pistol competition.

Cricket team in crisis
The Indian men's cricket moved into the semifinals without so much as turning up for the toss after their quarterfinal clash against Afghanistan was washed out. Shreyas Iyer's men moved ahead on the basis of being higher-ranked globally.

Hockey team unbeaten
Indian men's hockey team blanked Bangladesh 10-0 amid heavy downpour in its final group fixture, finishing on top of Pool A and setting up a blockbuster semi-final against Pakistan on October 1. —PTI

ADDENDUM TO FORM G
(Under Regulation 36A of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2018)

JAISUBA AGRO PRODUCTS PRIVATE LIMITED
(U15400TN2009PC034151)

OPERATING IN THE BUSINESS OF PROCESSING OF DAIRY PRODUCTS

This Addendum is being issued in respect of the Expression of Interest in Form G published on 08.09.2026, revising the timelines specified against the serial numbers mentioned below of the said Form G:

RELEVANT PARTICULARS	
10. Last date for receipt of expression of interest	06.10.2026
11. Date of issue of provisional list of prospective resolution applicants	11.10.2026
12. Last date for submission of objections to provisional list	16.10.2026
13. Date of issue of final list of prospective resolution applicants	18.10.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18.10.2026
15. Last date for submission of resolution plans	17.11.2026

Note: All other contents of the Form G dated 08.09.2026 shall remain the same. Further, prospective resolution applicant(s) who have already submitted their Expression of Interest on or before 28.09.2026 need not submit any fresh EOI.

S Rajendran
Resolution Professional
Authorisation for Assignment valid upto 31st December 2026
Registered Address: 2nd Floor, Hari Krupa, 7A/1, Mc Nicholas Road, (off Poonamallee High Road) Chetpet, Chennai - 600 031
Email ID: jaisuba.crp@gmail.com
Contact No: 8939707209 (Contact Person - D Gopinath)

Regn. No. IBBI/IPA-002/IP-NO0098/2017-18/10241
Authorisation for Assignment valid upto 31st December 2026
Registered Address: 2nd Floor, Hari Krupa, 7A/1, Mc Nicholas Road, (off Poonamallee High Road) Chetpet, Chennai - 600 031
Email ID: jaisuba.crp@gmail.com
Contact No: 8939707209 (Contact Person - D Gopinath)

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
(भारत सरकार का नगर निगम) (A Navratna Undertaking of Govt. of India)
NSIC New MDP Building, 3rd Floor, Okhla Indl. Estate (Opp. NSIC Okhla Metro Station), New Delhi-110020

NOTICE INVITING E-TENDER

CONCOR invites E-Tender in Single Packet System of tendering for the following work:-

Tender No.	CON/EP/A-III-E-99204/Track works/ICD-TNPM/2026/
Name of Work	CTR for MRL-6 & Allied works on Line NL-1, 2, 3 at ICD-TNPM (Chennai) TN
Estimated Cost	₹ 287.39 Lakhs (inclusive all taxes) Completion Period : 10 Months
Earnest Money Deposit	₹ 5,74,800/- (Rupees Five lakhs Seventy four thousand Eight hundred only) (through e-payment)
Cost of Tender Document	Nil
Tender Processing Fee (Non-refundable)	Rs. 3,540/- (inclusive all taxes & duties through e-payment)
Date of Sale of Tender (online)	29.09.2026 (15:00 hrs.) to 19.10.2026 (upto 17:00 hrs.)
Date & Time of submission of Tender (online)	22.10.2026 upto 17:00 hrs.
Date & Time of Opening of Tender (online)	23.10.2026 at 15:30 hrs.

For financial eligibility criteria, experience with respect to similar nature of work, etc., please refer to detailed tender notice available on website www.concorindia.co.in, but the complete tender document can be downloaded from website www.tenderwizard.com/CCL only. Further, Concorindia Addendum to this tender, if any, will be published on website www.concorindia.co.in, www.tenderwizard.com/CCL and Central Procurement Portal (CPP) only. Newspaper press advertisement shall not be issued for the same.

Group General Manager (P&S)/Area-III
Phone No.: 011-41222500

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

UE PRESS TOOLS LIMITED
(Formerly known as UE Press Tools Private Limited)
Corporate Identity Number: U28996TN2017PLC118684

Our Company was originally incorporated as 'UE Press Tools Private Limited' a private limited company under the Companies Act, 2013 at Chennai, Tamil Nadu, pursuant to a certificate of incorporation dated September 19, 2017, issued by the Registrar of Companies, Central Registration Centre, ("RoC"). Thereafter, name of our Company was changed from 'UE Press Tools Private Limited' to 'UE Press Tools Limited', consequent to conversion of our Company from private to public company, pursuant to a special resolution passed by the shareholders of our Company on May 14, 2025 and a fresh certificate of incorporation consequent to conversion of the company was issued by the Registrar of Companies, Central Processing Centre on May 27, 2025. Our Company's Corporate Identity Number is U28996TN2017PLC118684. For further details our Company, please refer to the chapter titled "History and Certain Corporate Matters" on page 148 of the Draft Red Herring Prospectus.

Registered Office: Plot 320, Women Industrial Park, Thirumullaivoyal, Vellalur Village, Thiruvallur, Chennai, Tamil Nadu, India- 600062
Tel: + 91 8925550110; **E-mail id:** cs@uniqueengg.co.in; **Investor Grievance Mail ID:** investorgrievance@uniqueengg.co.in;
Website: <https://uniqueengg.co.in/> **Contact Person:** Ms. Poornisha Rao, Company Secretary and Compliance Officer;

OUR PROMOTERS: MR. K PANNEER SELVAN, MR. VINOTH S, MS. YASODHA M, MS. SOBANA, MR. J GIRI AND MS. G LAKSHMI

"THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED

THE ISSUE

INITIAL PUBLIC OFFER OF UP TO 60,30,000 EQUITY SHARES OF FACE VALUE ₹ 10 EACH (THE "EQUITY SHARES") OF UE PRESS TOOLS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT AN ISSUE PRICE OF ₹ (-) PER EQUITY SHARE (INCLUDING A SECURITIES PREMIUM OF ₹ (-) PER EQUITY SHARE) ("ISSUE PRICE"), AGGREGATING UP TO ₹ (-) LAKHS (THE "ISSUE") OF WHICH (-) EQUITY SHARES AGGREGATING UP TO ₹ (-) LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF (-) EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AT AN ISSUE PRICE OF ₹ (-) PER EQUITY SHARE AGGREGATING UP TO ₹ (-) LAKHS IS HEREAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE (-) % AND (-) % RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF EQUITY SHARES IS ₹ 10/- EACH. THE ISSUE PRICE IS (-) TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITION OF (-) (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITION OF (-) (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND (-) EDITIONS OF (-) (A WIDELY CIRCULATED TAMIL DAILY NEWSPAPER, TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional working days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of one working day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

This Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR") read with Regulation 229 of the SEBI ICDR Regulations and in compliance with Regulation 253 (1) of the SEBI ICDR Regulations read with SEBI ICDR (Amendment) Regulations, 2025, wherein not more than 50.00% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60.00% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. However, with effect from December 01, 2025, pursuant to the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2025, Forty-percent of the Anchor Investor Portion shall be reserved for (i) 33.33 per cent for domestic Mutual Funds; and (ii) 6.67 per cent for Life Insurance Companies and Pension Funds and subject to valid Bids being received from the domestic Mutual Funds and Life Insurance Companies and Pension Funds, as applicable, at or above the price at which allocation will be made to Anchor Investors ("Anchor Investor Allocation Price") in accordance with the SEBI ICDR Regulations and any under-subscription under (ii) may be allocated to domestic Mutual Fund. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) ("Net QIB Portion"). Further, 5.00% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, other than Anchor Investors, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, the SEBI ICDR Regulations read with SEBI ICDR (Amendment) Regulations, 2025, states that not less than 35% of the Net issue shall be available for allocation to individual Investors ("IIs") ("Individual Investors Category"), who applies for minimum application size. Not less than 15% of the net issue shall be available for allocation to Non-Institutional Investors ("NIs") ("Non-Institutional Category") of which one-third of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than two lots and up to such lots as equivalent to not more than ₹ 10.00 Lakhs and two-thirds of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than ₹ 10.00 Lakhs and undersubscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other sub-category of Non-Institutional Portion. Subject to the availability of shares in non-institutional investors' category, the allotment to each Non-Institutional Investors shall not be less than the minimum application size in Non-Institutional Category and the remaining available Equity Shares, if any, shall be allocated on a proportionate basis in accordance with the conditions specified in this regard in Schedule XIII of the SEBI (ICDR) (Amendment) Regulations, 2025. All Potential Bidders, other than Anchor Investors, are required to participate in the Issue by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the issue through the ASBA process. For details, see "Issue Procedure" beginning on page 241 of the Draft Red Herring Prospectus. A copy of the Prospectus will be filed with the Registrar of Companies as required under Section 26 of the Companies Act, 2013.

This public announcement is being made in compliance with the Regulation 247(2) of SEBI (ICDR) Regulations, 2018 and SEBI (ICDR) (Amendment) Regulations, 2025 vide notification dated March 03, 2025, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Issue and DRHP dated September 27, 2026, which has been filed with the EMERGE Platform of National Stock Exchange of India Limited.

Pursuant to SEBI (ICDR) (Amendment) Regulations, 2025 on March 03, 2025 and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies, for fulfilling all additional eligibility criteria, the DRHP filed with the EMERGE Platform of National Stock Exchange of India Limited (NSE EMERGE) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at www.nseindia.com and the website of the Company at <https://uniqueengg.co.in/> and at the website of BRLM i.e. GYR Capital Advisors Private Limited at <https://gyrcapitaladvisors.com>. Our Company hereby invites the members of the public to give their comments on the DRHP filed with the EMERGE Platform of National Stock Exchange of India Limited with respect to disclosures made in DRHP. The members of the public are requested to send a copy of their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE, and/or our Company and/or Company Secretary and Compliance Officer of our Company and/or the BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the DRHP with NSE EMERGE.

Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Draft Red Herring Prospectus. Specific attention of the investors is invited of the section titled "Risk Factors" beginning on page 23 of the Draft Red Herring Prospectus.

Any decision to invest in the equity shares described in the Draft Red Herring Prospectus may only be taken after a Red Herring Prospectus has been filed with the ROC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus. The equity shares, when offered through the Red Herring Prospectus, are proposed to be listed on EMERGE Platform of National Stock Exchange of India Limited (NSE EMERGE). For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, see "Capital Structure" beginning on page 62 of the Draft Red Herring Prospectus. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in our Memorandum of Association, see "History and Certain Corporate Matters" beginning on page 148 of the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR CAPITAL ADVISORS PRIVATE LIMITED 428, Gala Empire, Near JB Tower, Drive in Road, Thaitel, Ahmedabad-380 054, Gujarat, India. Telephone: + 91 87775 64648 E-mail: Uepressstools.ipo@gyrcapitaladvisors.in Website: gyrcapitaladvisors.com Investor grievance: investors@gyrcapitaladvisors.com Contact Person: Mr. Mohit Baid/Ms. Maltri Thakkar SEBI Registration Number: INM000012810 CIN: U67200GJ2017PTC096908	CAMEO CORPORATE SERVICES LIMITED "Subramanian Building", No. 1, Club House Road, Chennai - 600 002, India. Tel No.: + 91-44-40020700/28460390 Email ID: ipo@cameoindia.com / priya@cameoindia.com Investor Grievance E-mail id: investor@cameoindia.com Contact Person: Ms. K. Sreepriya Website: www.cameoindia.com SEBI Registration No.: INR000003753 CIN: U67120TN1998PLC041613	Ms. Poornisha Rao Address: Plot 320, Women Industrial Park, Thirumullaivoyal, Vellalur Village, Thiruvallur, Chennai, Tamil Nadu, India- 600062 Telephone: + 91 8925550110 E-mail: cs@uniqueengg.co.in Website: https://uniqueengg.co.in/ Investors can contact our Company Secretary and Compliance Officer, the Lead Manager or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

FOR UE PRESS TOOLS LIMITED
On Behalf of the Board of Directors
Sd/-
Poornisha Rao
Company Secretary & Compliance Officer

Disclaimer: UE Press Tools Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus on September 27, 2026. The Draft Red Herring Prospectus is available on the website of NSE at www.nseindia.com and is available on the website of the BRLM at <https://gyrcapitaladvisors.com> and also on the website of the Company <https://uniqueengg.co.in/>. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 23 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus for making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

epaper.financialexpress.com CHENNAI / KOCHI

